

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.540/2000.

Friday, this the 2nd day of March, 2001.

Coram: Hon'ble Justice Shri Ashok Agarwal, Chairman,  
Hon'ble Smt. Shanta Shastry, Member (A).

G.N.Jagdale,  
Village Somatne,  
P.O.Salumbre, Tal-Maval,  
Dist. Pune. ....Applicant.  
(By Advocate Shri J.M.Tanpure)

Vs.

1. Union of India  
through the Secretary,  
Ministry of Defence,  
South Block,  
New Delhi - 1.
2. The Commandant,  
Central Ordnance Depot,  
Dehu Road,  
Pune - 412 101.
3. The Director General of Ordnance  
Services,  
Master General of Ordnance Branch,  
Army Head Quarter,  
DHQ PO New Delhi - 110 011. ....Respondents.  
(By Advocate Shri R.R.Shetty)

: O R D E R (ORAL) :

{Per Justice Shri Ashok Agarwal, Chairman}

In disciplinary proceedings conducted against the applicant an order of a penalty of removal from service has been issued on 25.3.1980. Appeal of the applicant against the aforesaid order has been dismissed on 22.1.1987. Aforesaid orders are impugned by the applicant in the present OA which has been filed on 26.7.2000. In M.P. No.557/2000, the grounds stated

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for condonation of delay do not disclose good and sufficient reasons for condoning the delay. In the circumstances, the said application is liable to be rejected. Similarly, the present OA is also dismissed as being barred by the law of limitation.

*Shanta S*  
(SHANTA SHAstry)  
MEMBER (A)

*Ashok Agarwal*  
(ASHOK AGARWAL)  
CHAIRMAN

B.